



O.A/350/1242/2017

Date of Order: 10.11.2017

Coram : Hon'ble Manjula Das, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Shri Amar Nath Gond son of Lal Bachan Gond aged about 53 years, worked as Sorting Assistant at Airport Sorting Division, Kolkata, presently working as Mailman RMS SG Division, Siliguri, Pin- 734001 and residing at 46, J.N. Tewari Road, Balaka Apartment, 4th Floor, Dum Dum Cantonment, Gorabajar, P.S. Dum Dum, Kolkata – 700028, Dist. North 24 Parganas, West Bengal.

Applicant

-Versus-

1. Union of India, service through the Secretary, Ministry of Communication & IT, Department of Posts, New Delhi- 110011.
2. The Chief Post Master General, West Bengal Bengal Circle, Yogayog Bhawan, Chitta Ranjan Avenue, Kolkata – 700012.
3. The Director of Postal Services, North Bengal & Sikkim Region, Siliguri- 734001
4. The Post Master General, North Bengal & Sikkim Region, Siliguri- 734001.
5. The Assistant Director of Postal Services, Office of the P.M.G., North Bengal & Sikkim Region, Siliguri- 734001.
6. Shri Ashoke Pal, Ad-hoc Disciplinary Authority & Sr. Superintendent of Post Offices,

hals

RMS West Bengal Division,
Howrah- 711101.

--- Respondents

For the Applicant : Mr. J.R Das
For the Respondents : Mr.A.K Chattopadhyay

ORDER(Oral)

Per Ms. Nandita Chatterjee, Administrative Member:

Ld. counsel for both sides are present.

2. It is seen from the Annexures attached to the application, that the applicant had submitted a prayer dated 5.5.2016 as at Annexure A-11 and had issued a reminder thereof to Respondent no. 3 which is pending for decision.
3. Hence, this O.A is disposed of by directing Respondent no. 3 to decide on the representation within 8 weeks of receipt of this order. Once a decision is arrived at, it should be communicated to the applicant within 1 week thereafter and consequent benefits, if any, are to be released within 2 weeks thereafter.
4. The O.A is disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Manjula Das)
Member (J)